

Restrictive Trade Practices Commission has received any complaint that M/s Brooke Bond India Limited are indulging in restrictive trade practices by offering Centron blades with tea packets as inducement to its customers.

The appointment of M/s Brooke Bond India Limited as sole selling agents for distribution of safety razor blades could involve violation of Section 294AA of the Companies Act, 1956 by M/s. Centron Industrial Alliance Limited but not by M/s. Brooke Bond India Limited. The question whether the former company has contravened the provisions of Section 294AA of the Companies Act, 1956 and whether prosecution should be launched against this company is under examination.

The question of taking any action against M/s. Brooke Bond India Limited under the Companies Act or under the MRTP Act, 1969 does not arise.

Building for Calcutta T.V. Centre

4197. SHRI HANNAN MOLLAH: Will the Minister of INFORMATION AND BROADCASTING be pleased to state the details of the action taken and amount sanctioned for Calcutta TV. new building at Calcutta?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRIMATI RAM DULARI SINHA): For the permanent TV Studio building at Calcutta an amount of Rs. 174.54 lakhs has been sanctioned. The design work has already been completed. Tenders for pile foundation have been received and are under consideration. The work is expected to be taken up shortly.

Manufacture of safety Razors by M/s Sharpedge Ltd.

4198. SHRI G. Y. KRISHNAN: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether M/s • Sharpedge Ltd., a large house and a multi-national

company has taken prior approval from the Government under M.R.T.P. Act for commencing its new activity for the manufacture of safety razors; and

(b) if not, what action Government propose to take against the Company for violating the M.R.T.P. Act?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKER): (a) Messrs Sharpedge Limited was registered under the Monopolies and Restrictive Trade Practices Act, 1969 on 31st March, 1975 as an undertaking to which the provisions of Section 20(a) (ii) of the Act are applicable. The undertaking was issued a default notice for registrability under the Monopolies and Restrictive Trade Practices Act on 7th December, 1974.

Messrs Sharpedge Limited obtained registration with the D.G.T.D. on 12th February, 1971 for the manufacture of safety razors at its existing undertaking at Okhla, New Delhi. Since the undertaking was neither under default notice nor registered under the Monopolies and Restrictive Trade Practices Act at that point of time, the proposal did not come up for prior approval of the Government under the Act.

(b) Does not arise.

Number of Villages Electrified in Goa, Daman and Diu

4199. SHRIMATI SANYOGITA RANE: Will the Minister of ENERGY AND COAL be pleased to state:

(a) the number of villages electrified in the Union Territory of Goa, Daman and Diu; and

(b) the programme for electrification of villages during the current financial year?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) There are 409 villages in the Union Territory of Goa, Daman and Diu as per 1971 Census. Out of these, 355 vil-